

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/2954/2007-2956/2007

Date 02/05/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
MR. B.C.KAKA

TEMPO OWNER, SCF 68, SECTOR-
7A, FARIDABAD(HR)

MR. B.C.KAKA

Appellant

Vs
Respondent

C.C.E. DELHI IV

I am directed to transmit herewith a certified copy of Final order No. 225-227/2008-EX Excise dated 28-3-08
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

Assistant Registrar

(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. DELHI IV

NEW CGO COMPLEX, NH-IV, FARIDABAD, HARYANA 121001.

2. Adv. / Consult

MR.R.C GUPTA

215 THAPAR CHAMBER, OPP. MARANI BAGH, RING ROAD, NEW DELHI

3. &D.R.

~~4. I.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file

Assistant Registrar

(Excise Appeal Branch)

1 MR. SURYAVEER KUMAR, PROP.

M/S KUMAR ENTERPRISES, G-I/55, LAJPAT NAGAR-I, NEW DELHI-110024

2 MR. I KUMAR, PROP.

M/S KUMAR TEXTILES, G-I/55, LAJPAT NAGAR-I, NEW DELHI-110024

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, NEW DELHI
COURT NO. II

Excise Appeal No. 2954 to 2956 of 2007

(Arising out of Order-in-Appeal No. 91 to 93/CE/App1/DLH-IV/2007 dated 23.8.07
passed by the Commissioner of Customs & Central Excise, Delhi-IV, Faridabad)

For approval and signature

HON'BLE MR. S.S. KANG, VICE PRESIDENT
HON'BLE MR. RAKESH KUMAR, MEMBER (TECHNICAL)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities.	

Shri B.C. Kaka & Others

Appellant

Vs.

CCE, Delhi (IV), Faridabad

Respondent

Appearance:

Shri C.S. Rajput, DR

- For appellant
- For respondent

CORAM:

HON'BLE MR. S.S. KANG, VICE PRESIDENT
HON'BLE MR. RAKESH KUMAR, MEMBER (TECHNICAL)

Date of Hearing: 28.3.2008

FINAL Order No. 225-227/08-EX dated.....

Per S.S. Kang:

The Tribunal vide stay order dated 21.2.2008 directed the
appellant to deposit an amount of Rs. 6 lakhs. The appellant

submitted an application for extension of time for making deposit. In these circumstances, as the appellant failed to comply with the conditions of stay order, the appeal is dismissed. However, the appellant shall have liberty to apply restoration of the appeal in case requisite deposit as per stay order is made within eight weeks.

(Dictated & pronounced in open Court)

(S.S. KANG)
VICE PRESIDENT

(RAKESH KUMAR)
MEMBER (TECHNICAL)

RM